

Statement

(In paise per kilogram)

Punjab	33.80
Haryana	26.46
Rajasthan	50.79
West U. P.	33.34
Central U. P.	27.60
East U. P.	31.64
North Bihar	32.73
South Bihar	53.90
Gujarat	19.43
Madhya Pradesh	72.95
Maharashtra	23.67
Mysore	25.97
Andhra Pradesh	25.85
Tamil Nadu & Pondicherry	26.44
Oriss	
Assam	39.06
Kerala	
West Bengal	

Recreation Facilities for Workers of Heavy Engineering Corporation, Ranchi

3596. SHRI JYOTIRMOY BOSU : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the workers of Heavy Engineering Corporation, Ranchi are getting any recreation facilities;

(b) if so, what are the facilities provided; and

(c) if not, the steps taken by Government to provide recreation facilities to the workers ?

THE MINISTER OF STEEL AND MINES (SHRI MOHAN KUMARAMAAGALAM) : (a) Yes, Sir.

(b) The following recreation facilities have been provided :

(i) *Sports and Games* : A Sports Stadium has been constructed in the HEC Township for conducting sports and games. Athletic meet for workers is arranged every year. Inter-shop and inter-plant tournaments in games such as football, hockey, cricket, etc. are held from time to time. Exhibition games of football and cricket by out-station teams are also arranged. Playgrounds have also been provided in different sectors of township.

(ii) *Clubs and cultural activities* : Workers are encouraged to form clubs and cultural societies. Free accommodation has been provided to twelve clubs and (including one officers' club). Financial assistance is given to these clubs in the shape of annual grants. The clubs provide facilities for indoor and outdoor games, Library and Reading Rooms and periodical dramatic, musical and cultural functions. Two permanent community and recreation centres are under construction.

(iii) *Cinema shows* : The company's Welfare Wing arranges open air cinema shows in different sectors of the township for workers and their families. In addition cinema shows are also organised by recreation clubs.

(iv) *Mushairas and Kavi Sammelans* : Mushairas and Kavi Sammelans are arranged in the township by voluntary organisations for which the company's management gives financial and material assistance.

(c) Does not arise.

गिरीविह खान में कोयले का जमा होना

3597. श्री रामाबतार शास्त्री : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गिरिडीह में 23वीं खान में कोयले का भारी स्टॉक जमा हुआ गया है।

(ख) यदि हाँ तो यह स्टॉक वहाँ कब से पड़ा है।

(ग) उसके फलस्वरूप राष्ट्रीय कोयला विकास निगम का कितना धन रुका पड़ा है।

(घ) वहाँ स्टॉक में पड़े कोयले का ग्रेड क्या है; और

(ङ) क्या राष्ट्रीय कोयला विकास निगम वहाँ पड़े कोयले का निपटान करने के लिये डिपू खोलना चाहता है; और यदि हाँ तो कब ?

इस्यार्थ और खान मंत्री (श्री मोहन कुमारमंगलम्) : (क) से (घ). अगस्त 1969 से गिरिडीह कोयला खान के प्रवृत्त 23-वीं पर निम्न श्रेणी कोयले (श्रेणी III बी से निम्न) के स्टॉक के लगभग 52,000 टन पड़े हैं। इस स्टॉक की कीमत लगभग 10.00 लाख रुपए है।

(ङ) राष्ट्रीय कोयला बिक्राम निगम कोयला का फुटकर बिक्रय नहीं करता है और 23-वीं प्रवृत्त निम्न श्रेणी के कोयला स्टॉक को निपटाने के लिए डिपू का खोलना लाभकर नहीं होगा। आशा की जाती है कि बरौनी तापीय बिजली घर द्वारा बिजली पैदा करने के लिए इस कोयले का उपयोग किया जायेगा जहाँ शीघ्र ही 50 मेगावाट के दो सेटों को जो इस समय तेल से चलाए जाते हैं, कोयले से चलाने का प्रस्ताव है।

Pending cases under employees provident fund Act in Bihar Courts.

3598. SHRI RAMAVATAR SHASTRI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether a number of criminal cases under the Employees Provident Fund Act are pending before different Courts in Bihar;

(b) if so, their exact numbers and for how long they have been lying pending and the reasons for the delay; and

(c) the steps Government propose to take for their early disposals?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Central Government. The Provident Fund authorities have reported as under :

(a) to (c) As on 31-5-1971, 2193 cases, a statement of which is attached, were pending in the different Courts of Bihar. The reasons for delay are being ascertained from the State Government of Bihar. The matter has been taken up with the Government of Bihar for taking appropriate action to enable expeditious disposal of Provident fund cases.

STATEMENT

S. No.	Year in which the cases were filed.	No. of cases pending for disposal as on 31-5-1971
1.	1965	2
2.	1966	47
3.	1967	600
4.	1968	832
5.	1969	676
6.	1970	36
		Total 2,193

Note :—No criminal case was filed during the period from 1-1-1971 to 31-5-1971.